

ACT No. IX OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 16th March 1911.)

An Act further to amend the Births, Deaths and Marriages Registration Act, 1886.

VI of 1886. **W**HEREAS it is expedient further to amend the Births, Deaths and Marriages Registration Act, 1886; It is hereby enacted as follows:—

1. This Act may be called the Births, Deaths and Marriages Registration (Amendment) Act, 1911.

Short title.

VI of 1886. 2. In section 22 of the Births, Deaths and Marriages Registration Act, 1886, the following amendments shall be made, namely:—

Amendment of section 22 of Act VI of 1886.

(1) To sub-section (1) of the said section the following proviso shall be added, namely:—

“Provided that it shall not be necessary for the person giving notice to attend before the Registrar or to sign the entry in the register if he has given such notice in writing and has furnished to the satisfaction of the Registrar such evidence of his identity as may be required by any rules made by the Local Government in this behalf.”

(2) In sub-section (2) of the said section, after the word “signed” the words “or the conditions specified in the proviso to sub-section (1) have been complied with” shall be inserted.

3. In section 26 and in section 28 of the said Act, for the words “Governor General in Council” the words “Local Government” shall be substituted.

Amendment of sections 26 and 28.

4. For

Substitution  
of new sec-  
tion 36.  
Rules.

4. For section 36 of the said Act the following section shall be substituted, namely :—

“36. (1) The Local Government may make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may—

- (a) fix the fees payable under this Act ;
- (b) prescribe the forms required for the purposes of this Act ;
- (c) prescribe the time within which, and the mode in which, persons authorized under this Act to give notice of a birth or death to a Registrar of Births and Deaths must give the notice ;
- (d) prescribe the evidence of identity to be furnished to a Registrar of Births and Deaths by persons giving notice of a birth or death in cases where personal attendance before such Registrar is dispensed with ;
- (e) prescribe the registers to be kept and the form and manner in which Registrars of Births and Deaths are to register births and deaths under this Act, and the intervals at which they are to send to the Registrar General of Births, Deaths and Marriages true copies of the entries of births and deaths in the registers kept by them ;
- (f) prescribe the conditions and circumstances on and in which Registrars of Births and Deaths may correct entries of births and deaths in registers kept by them ;
- (g) prescribe the particulars which the descriptive list or lists to be prepared by the Commissioners appointed under Chapter V are to contain, and the manner in which they are to refer to the registers or records, or portions

portions of registers or records, to which they relate ; and

(h) prescribe the custody in which those registers or records are to be kept.

(3) Every power to make rules conferred by this Act is subject to the condition of the rules being made after previous publication.

(4) All rules made under this Act shall be published in the local official Gazette, and on such publication shall have effect as if enacted in this Act."

5. Section 37 of the said Act is hereby repealed.

Repeal of section 37.

6. All rules heretofore made under the said Act by the Governor General in Council shall, after the commencement of this Act, be deemed to have been made by the Local Government.

Continuation of rules heretofore made by Governor General in Council.